

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
16656/2014

(Arising out of impugned final judgment and order dated 08/05/2014
in CRLA No. 1275/2005 passed by the High Court Of Judicature at
Allahabad)

PRATIMA LAXMI

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(with appln. (s) for permission to file SLP and stay)

Date : 29/08/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Pramod Swarup, Sr. Adv.
 Mr. Ameet S., Adv.
 Ms. Sushma Verma, Adv.
 Mr. Praveen Swarup, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file SLP is granted.

Issue notice.

(NEELAM GULATI)
COURT MASTER

(JASWINDER KAUR)
COURT MASTER